

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

MA 33/2020 IA 2022/2021 IN C.P. (IB)/1633(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **BANK OF MAHARASHTRA V/s D S KULKARNI
DEVELOPERS LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Akshay Doctor, a/w Ms Saloni Sulakhe, Mr Punit Agarwal i/b Dhaval Vussonji and Co, for Successful Resolution Applicant present through VC.

MA 33/2020

Ld. Counsel for the Applicant informs that they have already filed a Writ Petition before the Hon'ble Bombay High Court challenging the arbitrariness in the action of the 6th Respondent therein. Accordingly, this application may be allowed to withdrawn. However, he prays that liberty be granted to approve this Tribunal in case the matter is not resolved with the intervention of Hon'ble Bombay High Court, liberty is granted. Accordingly, MA 33/2020 is **dismissed** as **withdrawn**.

IA 2022/2021

Ld. Counsel for the Applicants informs that amendments have been carried out the application and the amended copy of the application needs to be served to the

Respondent and seeks some time. The Respondents are directed to file Reply within two (2) weeks after the serve thereof. List this matter on Board on **02.05.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

Sd/-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)